

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH, KOLKATA)
ORIGINAL APPLICATION NO. 06 of 2021/EZB**

In the matter of:

Subhas Datta

.... Applicant

-Versus-

State of West Bengal and Others

.... Respondents

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SUPPLEMENTARY AFFIDAVIT

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Applicant

Subhas Datta

SUBHAS DATTA,

Office: 25/1, Guitendal Lane, Howrah-711 101.

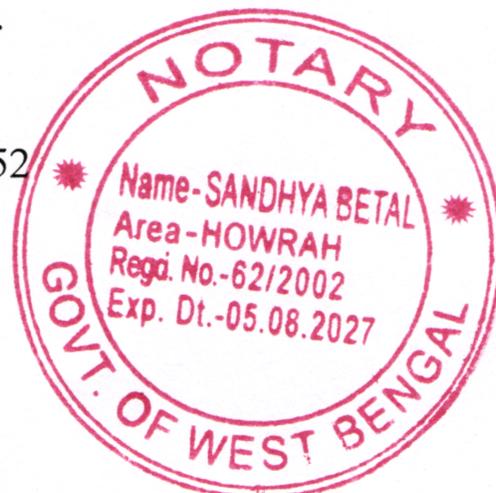
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P.O.+P.S.+Dist. - Howrah-711 101(for both).

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Subhas Datta



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**BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONE BENCH, KOLKATA)
ORIGINAL APPLICATION NO. 06 OF 2021 (EZB)**

IN THE MATTER OF:

SUBHAS DATTA

..... **APPLICANT**

-VERSUS-

STATE OF WEST BENGAL & ORS.

.....

RESPONDENT(S)

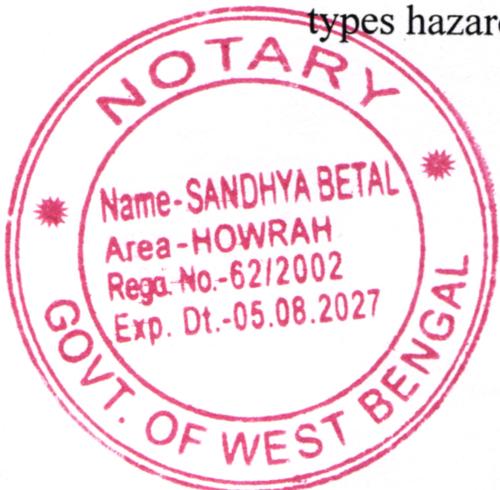
SL. No. 772/10/22

SUPPLEMENTARY AFFIDAVIT

Most Respectfully Sweath:

I, SubhasbDatta, aged about 73 years, son of Late BaneswarDatta, by Religion – Hindu, occupation Chartered Accountant, residing at 25/1, Guitendal Lane, P.S+P.O+Dist. - Howrah, Pincode-711101, do hereby solemnly declare and say as follows:-

1. That I am the Applicant of the Original Application No. 06 of 2021 which has been filed before the Hon'ble Tribunal in the matter of environmental and other various types hazards/disorders concerning Sunderban Forest.



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15 OCT 2022

2. That at the time of the last hearing of this matter the Hon'ble Tribunal had directed the applicant to crystallize the major issues in this matter which are still unresolved. Accordingly this Affidavit is being filed.

Preparation of Integrated Coastal Zone Management Plan (ICZM) and actions there.

3. That there are 54 habitat and 48 non-habitat islands in Sunderban but only for 1 habitat island (Sagar) such ICZM has been prepared and acted upon. The position in respect of all other islands is unclear.

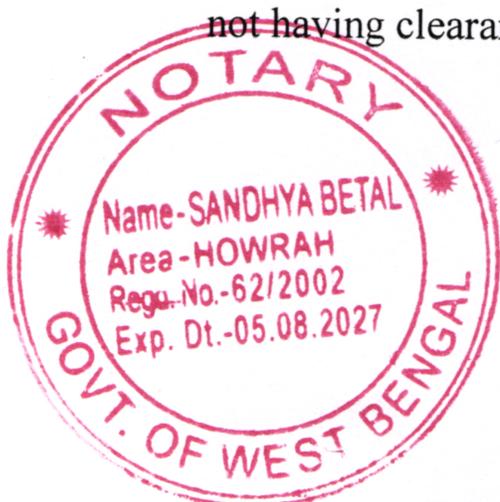
Mapping as per CRZ Notification

4. a) That the final shape to the mapping as per CRZ Notification 2019 (18.01.2019) has not been done as yet for which specific direction is necessary to complete the process within a specific time frame.

b) That the High Tide Line (HTL), Low Tide Line (LTL) and Ecologically Sensitive Areas (ESA) are frequently changing in Sunderban. During the last Super Cyclone (2021) "Amphan", the coastlines have gone inland by 90-300 meters. Under such circumstances this particular changing aspect needs to be appropriately considered by the Expert Body determining and specifying the coastlines of Sunderban.

Illegal operations of Hotels/ Resorts/ Lodges/ Guest Houses

5. That the issue of operations of 177 hotels and all other new establishments that have come to surface after the order of disposal had been passed in O.A.20/2014 should obtain CRZ clearance and CTO from the appropriate authorities. The establishments not having clearance should be closed.




15 OCT 2022

Adulterated fuel used by the boats/launches

6. That there should be continued drives by the appropriate authorities to check the quality of fuel used by innumerable motor boats/ launches played in Sunderban areas, which are causing severe pollution.

Fuel emission from the vessels in Sunderban areas

7. That there is no checks and control on the emission level from the motor-boats/ vessels/ cruises. Although SOP is claimed to have been prepared by the State Pollution Control Board, it is not implemented. The permissible emission level, i.e. PUC has not been determined as yet for which a direction is necessary.

Illegal constructions

Bakkhali Construction

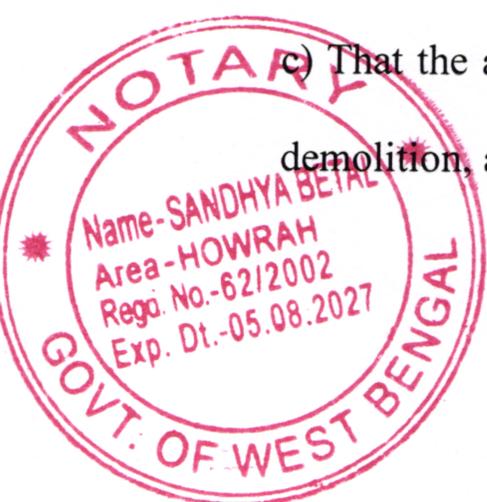
8. a) That as per the Committee Report 70% constructions fall with CRZ(1) A and rest 30% is within "no Development Zone." Such illegalities have not been formalised and no environmental compensation has been computed as yet.

Helipad Construction at Sagar

- b) That CPCB and National Coastal Zone Management Authority were directed to assess the damage caused for such constructions of Helipad but the same is still unattended.

Demolition of Godkhali Tourist Lodge

- c) That the assessment of damages for the construction of Tourist Lodge and also for its demolition, as highlighted by CPCB, has not yet been done.



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Banning of plastic

9. That banning of plastic within Sunderban area has not yet been implemented and because of the massive plastic menace, the aquatic life in the eco-sensitive areas of Sunderban is badly being damaged.
10. That in view of the above facts/position the Hon'ble Tribunal may be pleased to pass appropriate orders/directions for improving the environmental decays and other various types of degradations of the largest delta in the world and UNESCO recognized Heritage site like Sunderban.

Subhadatta
DEPONENT



Subhadatta
15 OCT 2027

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SL. No. 725/10/22

AFFIDAVIT/VERIFICATION

I, Subhas Datta, son of Late Baneswar Datta, aged about 73 years, by occupation – Chartered Accountant, by religion – Hinduism, residing at 25/1, Guitendal Lane, Post Office, Police Station and District – Howrah, Pin – 711101, do hereby declare and state that the contents of the paragraph Nos. 3 & 8 are true to my knowledge and the contents of paragraph Nos. 4, 6, 7 & 9 are my information derived from the relevant records which I verily believe to be true and the rests are my respectful submissions before the Hon'ble Tribunal.

Prepared by me in my office.

Subhas Datta
(Subhas Datta)

Applicant-in-Person

Subhas Datta
DEPONENT

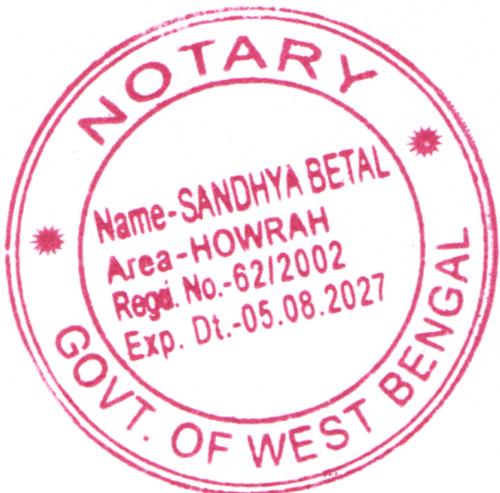
Identified by

Mr. Datta

for
15/10/22

WB/1683/1983

Solemnly affirmed before me on
this 15.10.2022



**SOLEMNLY AFFIRMED & DECLARE
BEFORE ME ON IDENTIFICATION**

Sandhya Betal
**SANDHYA BETAL
NOTARY HOWRAH**

15 OCT 2022